

CIRCULAR

SEBI/HO/DDHS/DDHS/CIR/P/2020/114

July 1, 2020

To,
All Real Estate Investment Trusts (REITs)
All Infrastructure Investment Trusts (InvITs)
All Parties to REITs and InvITs
All Recognized Stock Exchanges
All Depositories

Madam / Sir,

Sub: Relaxation from compliance to REITs and InvITs due to the CoVID-19 virus pandemic– Amendment

SEBI, vide circular No. SEBI/HO/DDHS/CIR/P/2020/42 dated March 23, 2020, had granted temporary relaxations in compliance requirements for REITs and InvITs owing to the impact of the CoVID-19 pandemic. Vide the circular, the due date for regulatory filings and compliances for REIT and InvIT for the period ending March 31, 2020 was extended by one month over and above the timelines, prescribed under SEBI (Infrastructure Investment Trusts) Regulations, 2014 (InvIT Regulations) and SEBI (Real estate Investment Trusts) Regulations, 2014 (REIT Regulations) and circulars issued thereunder.

2. It has been decided to further extend the due date for regulatory filings and compliances for REIT and InvIT for the period ending March 31, 2020 by a month over and above the extended timelines specified vide the aforementioned circular.



- 3. This Circular shall come into force with immediate effect. The Stock Exchanges are advised to bring the provisions of this circular to the notice of all REITs and InvITs and also disseminate on their websites.
- 4. The Circular is issued in exercise of the powers conferred under Section 11(1) of the Securities and Exchange Board of India Act, 1992 read with Regulation 33 of InvIT Regulations and Regulation 33 of REIT Regulations.
- 5. This Circular is available on SEBI website at www.sebi.gov.inunder the categories "Legal Framework" and under the drop down "Circulars".

Yours faithfully,

Richa G. Agarwal

Deputy General Manager

Department of Debt and Hybrid Securities

Tel No. 022-2644-9596

Email Id – richag@sebi.gov.in